National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) No.61 of 2020

IN THE MATTER OF:

M/s Singhal Finstock (P) Ltd. **...Appellant**

Vs.

M/s ITC Ltd. **...Respondent**

Present:

For Appellant: **Mr. Hari om Maheshwari, Mr. Ravi Prakash and Mr. IC Singhal, Advocates.**

For Respondent: **Ms. Kanika Singhal, Advocate.**

ORDER

(Through Virtual Mode)

18.09.2020: For filing of Vakalatnama and for filing of Reply/Response of Respondent No. 1, at request, of the Learned Counsel, for Respondent No.1, three weeks' time is granted from today. The Learned Counsel for the R-1 is directed to serve the copy of the Reply/Response to the Learned Counsel for the Appellant one week before the next date of hearing. Soon after receipt of Reply/Response of R-1, it is open to the Appellant side to file Rejoinder, if any, three days thereafter.

The Registry is directed to list the matter on **15th October, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

sr/bm